## IN THE HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(THROUGH VIRTUAL MODE)

WP(C) No.62-A/2020 CM No.1903/2020 CM No.1904/2020

Dr. Zahida Tabasum

...Petitioner(s)

Through: Mr. R. A. Bhat, Advocate.

(Through Video Conference from his residence)

Vs.

Union Territory of J&K & Ors.

...Respondent(s)

Through: Mr. Shah Aamir, AAG, with Ms. Sharaf Wani,

**Assistant Counsel** 

(Through Video Conference from their office)

CORAM: Hon'ble Mr. Justice Sanjay Dhar, Judge

(On Video Conference from residence at Jammu)

(ORDER) 03.06.2020

Learned counsel for the petitioner to justify maintainability of the writ petition.

List again tomorrow i.e. 3<sup>rd</sup> of June, 2020.

(Sanjay Dhar) Judge

Srinagar 03.06.2020 "Bhat Altaf, PS"